

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NO. 358 OF 2016 IN DFR NO. 1464 OF 2016

Dated: 31st August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of :

**M/s. Shalivahana Green Energy Ltd., ...Appellant(s)
Vs.
Madhya Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. S. Venkatesh
Mr. Varun Singh for R-1

ORDER

**IA NO. 358 OF 2016
(*Appl. for condonation of delay*)**

There is 39 days' delay in filing this appeal. In this application the applicant has prayed that the delay may be condoned.

We have heard learned counsel for the parties.

For the reasons stated in the application, the delay is condoned. Application is disposed of. Registry is directed to number the appeal and list it for admission on **06.09.2016**.

**(T. Munikrishnaiah)
Technical Member**

mk/ss

**(Justice Ranjana P. Desai)
Chairperson**